

LOK SABHA

*Wednesday, March 18, 1987/Phalguna
27, 1908 (Saka)*

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

[*English*]

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of Shri Jharkhande Rai, a Member of the Seventh Lok Sabha, from the Ghosi constituency of Uttar Pradesh. A veteran parliamentarian, Shri Rai was first elected to the Fourth Lok Sabha in 1968. He was also a Member of the Fifth Lok Sabha during 1971-77. Earlier, he was a Member of the U.P. Legislative Assembly from 1952 to 1968. He served as a Cabinet Minister in U.P. in 1967. He was also Chairman of the Public Accounts Committee of the U.P. Legislative Assembly for two and a half years.

Shri Rai took active part in the freedom movement, and was awarded imprisonment for several years for taking part in Pipridih Conspiracy Case, Ghazipur Arms Conspiracy Case and Lucknow Conspiracy Case. An agriculturist and a social and political worker, Shri Rai took keen interest in the welfare of the down-trodden and in distribution of land to the landless. Author of several publications, Shri Rai was connected with many educational institutions.

Shri Rai passed away at New Delhi this morning at the age of 73 years.

We deeply mourn the loss of this friend. I am sure the House will join me in conveying our condolences to the bereaved family. The House may now stand in silence for a short while, in memory of the departed soul.

*The Members then stood in silence
for a short while.*

ORAL ANSWERS TO QUESTIONS

[*English*]

MR. SPEAKER : Now question 285—Shri Prakash Chandra is not available. Shri Subhas Yadav.

[*Translation*]

*SHRI R JEEVARATHINAM : Sir, in Tamil Nadu many persons have died because of the Rockfort Express train disaster. I request the House to stand in silence to mourn the dead.

[*English*]

MR. SPEAKER : This is not the time. Have you ever read the rules, Sir? Shri Subhas Yadav is also not available. Now next question—Shri D. L. Baitha.

[*Translation*]

Utilisation of funds for Special
Component Plan and Tribal
Sub-Plan

286. SHRI D. L. BAITHA : Will the Minister of WELFARE be pleased to state :

(a) the amounts spent under the Special Component Plan for Scheduled Castes and Scheduled Tribes Sub-Plan for Scheduled Tribes during 1985-86 and 1986-87;

*Translation of remarks made in Tamil.

(b) whether the amounts allocated were fully utilised by the States; and

(c) whether instances have come to the notice of Government where the funds were diverted to some other scheme and if so, the details thereof ?

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) During 1985-86 the allocation by the States for SCP including the Special Central Assistance was Rs. 1175.27 crores. Of this Rs. 1155.97 crores were spent.

During the same year the TSP allocation was Rs. 1081.57 crores including the SCA. Of this the expenditure was Rs. 1096.07 crores. As regards 1986-87 the amount allocated was Rs. 1382.96 crores for SCP and Rs. 1344.71 crores for TSP. Expenditure figures are not known since the financial year is not over.

(b) and (c). Although there were some short-falls in expenditure by some States, no specific case of diversion has come to notice.

[Translation]

SHRI D. L. BAITHA : Mr. Speaker, Sir, in reply to my question the Government has stated that during the year 1985-86, the allocation by the States for SCP including the Special Central Assistance was Rs. 1175.27 crores, out of which Rs. 1155.97 crores were spent and about Rs. 19.5 crores have not been utilised. Would the Government disclose the names of the States in which the funds have not been utilised ? Secondly, the T.S.P. allocation was Rs. 1081.57 crores but Rs. 1096.07 crores were spent which implies that expenditure was more than what was allocated. In view of it would the Government like to enhance the allocations and what are the reasons for shortfalls in the expenditure ?

[English]

SHRI GIRIDHAR GOMANGO : I have given the figures of the entire State. In the year 1985-86, Bihar was provided from the

State plan equivalent of SCP Rs. 67.21 crores and they have spent only Rs. 56.21 crores. So, like that, there are a number of States where the shortfall in expenditure was not more. The money allocated was exceeded in expenditure but Rs. 25 crores of SCA money was not spent in 1985-86 in the States of Andhra Pradesh, Assam, Bihar and Madhya Pradesh. In the case of Bihar, the shortfall on account of non-utilisation of money and the amount released for modified area approach was Rs. 2.8 crores. In the case of other States, the reasons for shortfall are being assessed. The SCA money is not lapsable but the SCP and TSP are mostly of the State plan. We are giving special central assistance for making a supplementary effort for the State plan programmes. The State plan is lapsable. Therefore, when we review the achievement made by the State and the expenditure incurred by them in the annual plan discussions, we persuade them to spend the money well in time under the given programmes and schemes.

[Translation]

SHRI D. L. BAITHA : Mr. Speaker, Sir, I have asked that when the Hon. Minister knew that in 1985-86, the TSP allocation was Rs. 1081.57 crores and the expenditure was Rs. 1096.07 crores, it ought to have been kept in view while allocating funds for the year 1986-87 that last year the expenditure exceeded the amount allocated and accordingly, the allocation should have been enhanced this year but it has not been done.

Secondly, Mr. Speaker, Sir, as the Hon. Minister has stated that Rs. 19 crores have been spent under this plan in the different States, I want to ask whether the Government is formulating or propose to formulate any scheme for spending this amount for the development of schedule castes and schedule tribes, especially when the Government is so much concerned about their welfare ? Under these circumstances, whether any scheme has been formulated under which the State Governments are asked to utilise these funds and if so, the details thereof ?

[English]

SHRI GIRIDHAR GOMANGO : I have already answered it in reply to the main

question and the supplementary also about the expenditure of TSP. This is due to inadequate allocation by the States under the SCP & TSP. The reasons for shortfall in expenditure are (i) Delay in the mobilisation of agencies in the field; (ii) election of beneficiaries—these are mostly—family beneficiary—oriented schemes meant for SCs (iii) drawing up of suitable schemes for which we have given the guidelines; (iv) monitoring of the schemes from the block level to the State level and functioning of the SCA Development Corporation, which is the main agency to assist the SC population. Sir, the funding procedure which I have analysed shows that the SCA money is being given by the Ministry of Welfare for Scheduled Castes and that the SCA is given to the States on the basis of their performance. The TSP money, and the SCA money as we call is a charged money. So, that money cannot lapse, the SCA money cannot lapse, that cannot be carried to the next year and we are trying to ensure that administration, implementation and monitoring are strengthened in the States and the States which are doing better get more.

SHRI BHADRESWAR TANTI : I would like to know from the Hon. Minister, as to what action is being taken to include those tribal integrated areas which have been left out from the inclusion of the Tribal Sub-Plan.

SHRI GIRIDHAR GOMANGO : Which areas ?

MR. SPEAKER : Inclusion of those tribal sects or sectors which have been excluded or left out.

SHRI GIRIDHAR GOMANGO : We have formulated the schemes, one is the ITD Project, that is the Integrated Tribal Development Project, the second is the Modified Area Development Project, and the third one is the Micro Projects for Tribal Development and for tribal groups and in the Seventh Five Year Plan we have identified some clusters of groups, and there are projects—or machinery—for 25 per cent of the tribals living outside all these developmental efforts. For this 25 per cent of the tribals we have started giving a special central assistance also. We have indicated

project-wise the SCA, to the States, and under the Plan, the State has to quantify the State's share in the projects, projectwise, outside the tribal plans also who are benefited out of the Plan effort of the State as well as the Government of India. The other programmes are also there for sub-tribes.

SHRI BHADRESWAR TANTI : I have asked the Minister about the action that is proposed to be taken for including those areas which have been left out.

MR. SPEAKER : That is what he is trying to explain.

SHRI GIRIDHAR GOMANGO : About tribal communities, I am saying. It is not a question of including them in the Sub-Plan. Unless some projects are included in the list also, how can I know which project is there in the Sub-Plan ?

SHRI BHADRESWAR TANTI : I am asking about those who have already been excluded.

MR. SPEAKER : No arguments.

SHRI GIRIDHAR GOMANGO : I am saying that some tribes outside the tribal plans are also being covered.

SHRI ANANDA GAJAPATHI RAJU : As we see from the note given by the Hon. Minister about one thousand and odd crores of rupees have been allocated for tribal welfare, and out of which there has been a shortfall of 30 to 40 crores and this year the Government intends to spend Rs. 2000 crores, in the annual plan. Are there programmes, aside that, for the special component plans for SC or ST People ? How are those allocations going to be spent ? Because, there are no schemes, only the same old programmes of poultry and piggery and all these things are continuing but no innovative schemes are coming up. I would like to know how the money is going to be spent, and if the so much has been spent, then how is it that it has not resulted in increase in the GNP or increase in the per capita income of the tribals ?

SHRI GIRIDHAR GOMANGO : Sir, the Tribal Sub-Plan basically is a plan within

the State Plan. The Ministry is giving special central assistance just to supplement it. Apart from that, a number of Ministries and Departments of the Government of India like the Rural Development Department—the Hon. Member has mentioned the figure of Rs. 2,000 crores—are also quantifying funds earmarked for the benefit of the SC and ST populations. The programme chalked out by the Rural Development Department is uniform in every way. Besides, the SCA money which we are giving, those schemes are family beneficiary schemes in nature which are also covering the tribal population. The implementing agency at the block level for the IRDP is there. We have ITDPs in 184 areas of the country. And all the schemes have to be integrated in such a way by the Rural Development Department and the ITDPs that the family beneficiary schemes are implemented at the lowest level.

SHRI P. KOLANDAIVELU : IRDP and rural development programmes are separate programmes. You please answer the question relating to the welfare schemes of the STs.

MR. SPEAKER : He would like to know as to why there is no quantum jump in the development of the tribal people. Have you got any answer to that ?

SHRI GIRIDHAR GOMANGO : Under the rural development programme, a minimum of 30 per cent of SC and ST population is covered in a block by the Rural Development Department. Apart from that, if the SCA money which are given for family-oriented beneficiary scheme, is put in this ; then the total money will be much more to cover SC & STs. The quantum jump is on the basis of the money available. An amount of Rs. 2000 crores that has been earmarked by the Rural Development Department in 1986-87 is mainly to cover SC & STs and others. But quantum jump or high jump cannot be possible unless there is a quantum jump in the allocation of money under these programmes.

**Tax exemption on interest income
from debentures**

*288. **SHRI DHARAM PAL SINGH MALIK :** Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken a decision to allow tax exemption on interest income from debentures upto a certain limit to pep up the confidence of investors in non-convertible debentures;

(b) if so, the details thereof; and

(c) the extent to which it will induce investors to finance their money in non-convertible debentures ?

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) :** (a) No decision has been taken to exempt income from interest from non-convertible debentures issued by companies in the private sector.

(b) Does not arise.

(c) Does not arise.

SHRI DHARAM PAL SINGH MALIK : My question is in general, but the Hon. Minister has replied with regard to the companies and debentures issued by the companies in the private sector. I want to know from the Hon. Minister whether any decision has been taken to exempt income from interest on non-convertible debentures issued by the companies in public sector or by private individuals. If so, the details thereof and the limit of exemption of interest and income from such debentures ?

SHRI JANARDHANA POOJARY : The non-convertible debentures are issued only by the private sector and not by the public sector undertakings. In the case of public sector undertakings there is an exemption on interest earned on the bonds issued by the public sector undertakings. So, for the debentures issued by the private sector, whether convertible or non-convertible, there is no income-tax exemption on these debentures.

SHRI DHARAM PAL SINGH MALIK : May I know whether the Indian Telephone Industries has issued debentures during the last financial year; if so, the details thereof, the value of the debentures and total amount for which debentures have been issued ? Is this facility also available or is being given to Indians residing in foreign countries ?